

(ii) Sixteenth Report of the Commissioner for Linguistic Minorities in India for the period July, 1973 to June, 1974.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Reports mentioned at item (1) above. [Placed in Library. See No. LT-304/77].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1977 published in Notification No. G.S.R. 436 in Gazette of India dated the 2nd April, 1977.

(ii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1977 Published in Notification No. G.S.R. 437 in Gazette of India dated the 2nd April, 1977.

(iii) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1977 published in Notification No. G.S.R. 579 in Gazette of India dated the 7th May, 1977.

(iv) The All India Services (Leave Travel Concession) First Amendment Rules, 1977 published in Notification No. G.S.R. 238(E) in Gazette of India dated the 12th May, 1977.

(v) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1977, published in Notification No. G.S.R. 237(E) dated the 12th May, 1977.

(vi) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1977 published in

Notification No. G.S.R. 609 in Gazette of India dated the 14th May, 1977.

(vii) The All India Services (Conduct) Amendment Rules, 1977 published in Notification No. G.S.R. 678 in Gazette of India dated the 4th June, 1977. [Placed in Library. See No. LT-305/77].

REVIEWS AND ANNUAL REPORTS OF HINDUSTAN AERONAUTICS LTD. BANGALORE FOR 1975-76, MISHRA DHATU NIGAM LTD., HYDERABAD FOR 1975-76, AND RESERVE AND AUXILIARY AIR FORCES ACT (2ND AMDT.) RULES, 1976 AND NAVAL CEREMONIAL CONDITIONS OF SERVICE AND MISC. (1ST AMDT.) REGULATIONS, 1977

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1975-76.

(b) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1975-76 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-306/77].

(ii) (a) Review by the Government on the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the period from 1st January, 1975, to 31st March, 1976.

(b) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the period from 1st January, 1975 to 31st March, 1976 along with the Audited Accounts and the Comments of the

Comptroller and Auditor General thereon. [Placed in Library. See No. LT-307/77].

(2) A copy of the Reserve and Auxiliary Air Forces Act, (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.R.O. 295 in Gazette of India dated the 27th November, 1976, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Force Act, 1952. [Placed in Library. See No. LT-308/77].

(3) A copy of the Naval Ceremonial Conditions of Service and Miscellaneous (First Amendment) Regulations, 1977 (Hindi and English versions) published in Notification No. S.R.O. 8(E) in Gazette of India dated the 19th March, 1977, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-309/77].

ANNUAL REPORT OF INDIAN INSTITUTE OF MASS COMMUNICATION, NEW DELHI, FOR 1975-76.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1975-76. [Placed in Library. See No. LT-310/77].

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, 1944, COMPANIES (PROFITS) SURTAX ACT, 1964, CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the Table:—

(1) A copy each of the following Notification (Hindi and English versions) under section 38 of the

Central Excises and Salt Act, 1944:—

(i) The Central Excise (Tenth Amendment) Rules, 1977 published in Notification No. G.S.R. 182E in Gazette of India dated the 13th April, 1977.

(ii) The Central Excise (Ninth Amendment) Rules, 1977 published in Notification No. G.S.R. 513 in Gazette of India dated the 16th April, 1977.

(iii) The Central Excise (Eleventh Amendment) Rules, 1977 published in Notification No. G.S.R. 195(E) in Gazette of India dated the 26th April, 1977. [Placed in Library. See No. LT-311/77].

(2) A copy of Notification No. G.S.R. 943(E) (Hindi and English versions) published in Gazette of India dated the 23rd December, 1976 containing the Agreement on Merchant Shipping between the Government of India and the Government of the Union of Soviet Socialist Republics for the avoidance of double taxation in respect of taxes on income derived from the carriage of cargo, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-312/77].

(3) A copy of Notification No. G.S.R. 184(E) (Hindi and English versions) published in Gazette of India dated the 15th April, 1977 containing Agreement on Merchant Shipping between the Government of India and the Government of the People's Republic of Bulgaria for avoidance of double taxation in respect of taxes on income derived from the carriage of cargo, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-313/77].